

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:232
ANSWERED ON:08.08.2006
RESETTLEMENT AND REHABILITATION OF TRIBALS
Mohite Shri Subodh

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) Whether the Government proposes to restructure/restrict development projects in tribal territories to prevent land acquisition and displacement of tribal communities;
- (b) If so, the details thereof;
- (c) If not, the reasons therefor;
- (d) Whether the Hon`ble Supreme Court has given guidelines for resettlement and rehabilitation of all displaced tribals;
- (e) If so, the details thereof; and
- (f) The action taken by the Government for its proper implementation?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) to (f) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (f) of the Lok Sabha Starred Question No.232 raised by Shri Subodh Mohite regarding `Resettlement and Rehabilitation of Tribals` due for reply on 08.08.2006

(a) to (c) There is no proposal for a total ban on acquisition of land in tribal areas or on displacement of tribal communities. However, as per the provisions of Panchayats

(Extension to Scheduled Areas) Act 1996, the Gram Sabha or the Panchayats at the appropriate level are required to be consulted before land is acquired in the Scheduled Areas for development projects and before resettling or rehabilitating persons affected by such projects. The National Policy on Resettlement and Rehabilitation of Project Affected Families (PAFs) 2003, contains certain specific provisions for rehabilitation of ST Project Affected Families (PAFs) over and above the provisions which apply to others.

(d) to (f) There are no specific guidelines of the Supreme Court with regard to resettlement and rehabilitation of all displaced tribals. However, the Supreme Court has, in different cases, passed orders to ensure proper resettlement and rehabilitation of the families displaced by various development projects. The directions of the Supreme Court are implemented by the concerned Project Authorities and Governments.